

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
Kavan Cotton Private Limited (In Liquidation)

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KAVAN COTTON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07-04-2008
3.	Authority under which corporate debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26914GJ2008PTC053514
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : KAVAN COTTON, MALIYA-JAMNAGAR HIGHWAY TAL. MALIYA (MIYANA) CHANCHAVADARADA - 363636 Gujarat
6.	Date of closure of Insolvency Resolution Process	28 th April, 2024
7.	Liquidation commencement date of corporate debtor	29 th April, 2024 (Order received on 30 th April, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Hitesh Narayanbhai Agrawal, having Registration No. IBBI/IPA-001/IP-P-01183/2019-2020/12639
9.	Address and e-mail of the liquidator, as registered with the Board	Ground Floor, Hotel Bansal ,Near Lalita Tower, ,Behind Railway Station, Alkapuri ,Vadodara,Gujarat ,390005 Email- caagrawalhitesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	204, Wall Street – 1, Opp. Orient Club, Nr. Gujarat College, Ellisbridge, Ahmedabad-380006 Email- cirp.kavan@gmail.com
11.	Last date for submission of claims	29 th May, 2024

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Kavan Cotton Private Limited on 29th April, 2024

The stakeholders of Kavan Cotton Private Limited are hereby called upon to submit their Claims with proof on or before 29th May, 2024, to the liquidator at the address mentioned against item No.10.

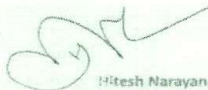
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 03/May/2024

Place : Ahmadabad


Hitesh Narayanprasad Agrawal
Insolvency Professional
IBBI/IPA-001/IP-P-01183/2019-2020/12639

CA Mr. Hitesh Narayanbhai Agrawal,
Liquidator of Kavan Cotton Private Limited
Reg. No. - IBBI/IPA-001/IP-P-01183/2019-2020/12639
AFA validity: 03/ August / 2024